THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 12th February, 2018.

No. HCM-II/25/2018-Estt/388: As per Notification No. K.13034/01/2018-US.I Dated 6th February, 2018 received from Joint Secretary to the Government of India, Ministry of Law & Justice (Department of Justice) wherein the President of India is pleased to appoint Shri Tarun Agarwala, Judge of the Allahabad High Court to be the Chief Justice of High Court of Meghalaya, it is hereby notified that Hon'ble Mr. Justice Tarun Agarwala has accordingly assumed charge as the Chief Justice of the High Court of Meghalaya in the afternoon of the 12th February, 2018.

REGISTRAR

Memo No.HCM-II/25/2018-Estt/388-A
Copy for information to:-

Dated, Shillong 12th February, 2018

- The Joint Secretary to the Government of India, Ministry of Justice, Jaisalmer House New Delhi, with reference to his Notification K.13034/01/2018-USI dated 6th February, 2018.
- 2. The Chief Secretary to the Government of Meghalaya, Shillong.
- 3. The Secretary General, Supreme Court of India, New Delhi.
- 4. The Secretary to the Governor of Meghalaya, Shillong.
- 5. The Secretary to the Government of Meghalaya, Law Department, Shillong.
- 6. The Secretary to the Chief Minister, Meghalaya, Shillong.
- 7. The Advocate General, Meghalaya, Shillong.
- 8. The Accountant General (A&E), Meghalaya, Shillong, with a copy of Notification No. K.13034/01/2018-USI dated 6th February, 2018.

9.	The Registrar General,	A.8	
10	The District and Sessions J	udge,	

- 11. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
- 12. The Judge, KHADC/JHADC/GHADC.
- 13. The Registrar / Secretary to all the Central Administrative Tribunals

14. The	Registrar	1	Secretary	to	all	the	National	Green	Tribunals
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- 16. The Joint Registrar -cum- Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 17. The Private Secretary to Hon'ble Mr. Justice Sudip Ranjan Sen, Judge, High Court of Meghalaya, Shillong.
- 18. The State Informatic Officer, NIC, Meghalaya State Center, Shillong for information and necessary action
- 19. The President / Secretary
- 20.The System Analysts to up load the same in the High Court Website.
- 21. The Accountant -cum- Cashier, High Court of Meghalaya, Shillong, with a copy of Notification K.13034/01/2018-US.I dated 6th February, 2018 for necessary action.
- 22. Notice Board.
- 23. Guard File.
- 24. Office File,